

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).25950-25953/2011

(From the judgement and order dated 08/07/2011 in RSA No.1908/1995,CM No.11669/2010,CM No.11670/2010,CM No.11671/2010,CM No.11672/2010,CM No.13869/2010 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

KARAM KAUR

Petitioner(s)

VERSUS

JALANDHAR IMP.TRUST & ORS.

Respondent(s)

(With appln(s) for PERMISSION TO FILE ADDL. DOCUMENTS and prayer for interim relief and office report)

Date: 25/10/2013 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s)

Mr. V.K. Jhanji, Sr. Adv.

Ms. Jyoti Mendiratta, Adv.

For Respondent(s)

Mr. Birendra Kr. Mishra, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the written request circulated by learned counsel for the respondent(s) seeking adjournment on the ground that he has fallen ill, hearing of the case is adjourned for four weeks.

| (Parveen Kr. Chawla)

| Court Master

| | (Phoolan Wati Arora)

| | Court Master